

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT) : CBI-08 : RADC : ND**

In re:

**CBI Vs. Ashok Kumar Kapoor
RC No. 75(A)2000/CBI/ACB/ND
CC No. 41/2011**

1. Application of accused Ashok Kumar Kapoor for release of documents/FDR.
2. Application of surety Mrs. Surinder Rani, for release of documents/FDR.
3. Application of surety Mohan Singh, for release of documents/FDR.
4. Application of Manoj Kumar for release of the amount seized by the CBI.

06.07.2020

(Through CISCO Webex Meeting App)

These 04 applications along with the annexures have been received on court e-mail id (readercbi08radc@gmail.com) today.

All the applications be checked and registered.

*Applications are taken up through Video Conferencing hosted by Mr. Pankaj Sanwal, P.A, in reference to the **Order No. E-3943-4029/DJ/RADC/2020 dt. 13.06.2020 of Id. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.***

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dt. 23.03.2020, no. 159/RG/DHC/2020 dt. 25.03.2020, no. R-77/RG/DHC/2020 dt.

15.04.2020, no. R-159/RG/DHC/2020 dt. 02.05.2020, no. R-235/RG/DHC/2020 dt. 16.05.2020, R-305/RG/DHC/2020 dt. 21.05.2020, no. 1347/DHC/2020 dt. 29.05.2020, no. 16/DHC/2020 dt. 13.06.2020 and 22/DHC/2020 dt. 29.06.2020.

Present: Advocate S.P. Kaushal, counsel for all the 04 applicants.

Heard.

Applications perused.

First application is moved by accused Ashok Kumar Kapoor for release of fine amount of Rs. 2.50 lacs, along with interest, on the ground that his appeal against the conviction was allowed by the Hon'ble Delhi High Court and SLP of CBI against the order of the Hon'ble Delhi High Court has been dismissed. **Second** and **Third** applications are moved by sureties Mrs. Surinder Rani and Mohan Singh for release of the documents/FDR. **Fourth** application is moved by Manoj Kumar for release of the amount seized by the CBI from a bank locker during investigation.

It is submitted by the learned Counsel that accused Ashok Kumar Kapoor was convicted by learned Predecessor of this court vide judgment dated 12.11.2012. Appeal against the said judgment was allowed by the Hon'ble Delhi High Court vide order dated 14.02.2019 and the conviction was set-aside. SLP of CBI against the order of the Hon'ble Delhi High Court has been dismissed by Hon'ble Supreme Court vide order dated 04.06.2020.

Report be called from the Ahlmad and the Reader, who have sought at least a week's time.


Notice of all the four applications be given to CBI through PP on e-mail/whatsapp, for reply.

Put up for reply and consideration of all the 04 applications now on **14.07.2020 at 11.30 AM.**

A copy of this order be sent to the Computer Branch for uploading on the official website.

Original order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi shall be placed on record in the judicial file as and when physical functioning of the courts is resumed.

The present order has been dictated on phone to Mr. Pankaj Sanwal, P.A.

 06-07-2020

(Santosh Snehi Mann)

Special Judge (PC Act), CBI-08

RADC/ND : 06.07.2020

PS

SANTOSH SNEHI MANN
Special Judge (PC Act), CBI-08
Room No. 501, Rouse Avenue Court Complex
New Delhi